

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 14

IA No. 351/2022

And

CP(IB) No. 83/Chd/Hry/2020

Under Section 9, IBC 2016 R 11 NCLT

In the matter of:-

Gupshup Technology India Pvt. Ltd.

..Petitioner-Operational Creditor

Vs.

One Mobikwik Systems Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Pulkit Goyal, Advocate for petitioner.

Mr. Yashpal Gupta, Advocate for respondent.

IA No. 351/2022 and CP(IB) No. 83/Chd/Hry/2020

It is submitted by learned counsel for the petitioner that the entire amount as per the settlement agreement, which is annexed as Annexure A-1 in IA No. 351/2022 has been received and on instructions, he wants to withdraw the present petition. Keeping in view the facts and circumstances and statement made by learned counsel for the petitioner, the present petition is ordered to be dismissed as withdrawn. Consequent, IA No. 351/2022 is rendered infructuous and disposed of accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

June 29, 2022
HM

IA No. 351/2022
And
CP(IB) No. 83/Chd/Hry/2020